

(ii) G.S.R. No. 288(E), dated the 5th June, 1980, publishing the Indian Administrative Service (Pay) Sixth Amendment Rules, 1980.

(iii) G.S.R. No. 289(E), dated the 5th June, 1980, publishing the Indian Administrative Service (Fixation of Cadre Strength) Seventh Amendment Regulations, 1980.

(iv) G.S.R. No. 290(E), dated the 5th June, 1980, publishing the Indian Administrative Service (Pay) Tenth Amendment Rules, 1980. [Placed in Library. See No. LT-913/80 for (i) to (iv)].

**The Minister's (Allowances, Medical Treatment and Other Privileges) Amendment Rules, 1980.**

SHRI YOGENDRA MAKWANA: Sir, I also beg to lay on the Table a copy (in English and Hindi) of the Ministry of Home Affairs, Draft Notification No. F. No. 4/9/76-States, dated the 10th June, 1980, publishing the Minister's (Allowances, Medical Treatment and other privileges) Amendment Rules, 1980, under subsection (2) of section 11 of the Salaries and Allowances of Ministers Act, 19512. [Placed in Library see No. LT-907/80].

**I. Report and Accounts (1978-79) of National Remote Sensing Agency, Secunderabad and related papers.**

**II. The Naval Ceremonial Conditions of Service and Miscellaneous (Amendment) Regulations, 1980.**

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE AND DEPARTMENTS UNDER THE CHARGE OF PRIME MINISTER (SHRI c- P- N. SINGH). Sir. I beg to lay on the Table:

I. A copy (in English and Hindi) of the Fifth Annual Report and Accounts of the National Remote Sensing Agency, Secunderabad, for the year 1978-79 and the Auditors' Report on the Accounts together with a statement by Government accepting the Report and Accounts of the Agency.

[Placed in Library see No. LT-912/80].

II. A copy (in English and Hindi) of the Ministry of Defence, Notification S.R.O. No. 175, dated the 17th May, 1980, publishing the Naval Ceremonial, Conditions of Service and Miscellaneous (Amendment) Regulations, 1989, under section 185 of the Navy Act, 1957. [Placed in Library. See No. LT-911/80].

**RULING BY THE HON'BLE CHAIRMAN—POLICY STATEMENTS NOT TO BE MADE OUTSIDE THE HOUSE WHEN THE HOUSE IS IN SESSION**

MR. CHAIRMAN: Before I go on to the next matter, there are two matters on which I would like to say something. One is Mr. Advani has raised the question that there is an announcement about the Press Commission outside while Parliament is in session and that the House should have been taken into confidence over this matter. I have on a previous occasion said that if there is any important announcement to be made by the Government, they should make it in the House when the House is in session, as early as possible. I hope this will be followed in future. As regards the second...

SHRI PILOO MODY (Gujarat): What about the punishment for the past acts?

MR. CHAIRMAN: Mr. Mody, we have not got so much flesh to spare that punishments can be imposed.

SHRI PILOO MODY: Don't complain about that to me.

SHRI BHUPESH GUPTA (West Bengal): Sir, your ruling is quite good, but the trouble is that the ruling that you have given is generally not respected. You go on repeating it and we hear it. Nowadays I find there are some good Ministers who are very much interested in making statements outside rather than in the House.

MR. CHAIRMAN: But I have ruled on that, Mr. Bhupesh Gupta. I

[Mr. Chairman]

think we can proceed to the other part.

SHRI BHUPESH GUPTA: What is the ruling?

MR. CHAIRMAN: The ruling is that if there is a policy statement the Minister should not make it outside the House.

SHRI BHUPESH GUPTA: And those who have made statements outside the House should tender an unqualified apology to the House,

MR. CHAIRMAN: That we will see later on. As far as Mr. Advani's question is concerned, I have cautioned it before and I have cautioned it again today.

SHRI LAL K. ADVANI (Gujarat): I expect them to lay the papers on the Table of the House so that, the announcement having been made outside the House, the House can have an occasion to discuss it.

MR. CHAIRMAN: The hon. Prime Minister will probably see to it that this is laid on the Table of the House. Now, as regards the discussion, I would request the hon. Members to go on very punctually with the discussion on the Railway Budget. Unfortunately, in the press, not much note was taken of the discussions in this House, probably because the other Budget which was of a very rosy character took away all the space. But I hope the Members' suggestions on the Railway Budget will find adequate representation in the newspapers.

SHRI BHUPESH GUPTA: Sir, you are not quite right. Shri Kamalapati Tripathi's photograph has been displayed very well, along with the freight and fare changes.

MR. CHAIRMAN: That is the usual thing. We will now go on to the Calling Attention. (*Interruptions*). I hope that the Calling Attention and the special mentions will be finished before the lunch time so that after the lunch the important discussion on the Railway Budget will continue.

SHRI BHUPESH GUPTA: Sir during my absence I wrote to you on a privilege issue. I do not wish to press it. You have sent me a letter. I regret Sir, you have not cared to hear what I wanted to say- It relates to the subject of making of a policy statement outside by the Minister. This was the matter I brought to the notice of the House through you. Unfortunately I was not present.

MR. CHAIRMAN: Unfortunately you were not available. I will discuss it with you later.

SHRI PILOO MODY: Sir, I would like you to stay longer in the House every day.

MR. CHAIRMAN: So that I hear you?

SHRI PILOO MODY: That is right. Leaving every day at 12-00 is rather suspicious.

MR. CHAIRMAN: I have taken this step for a few days. Then I will be getting inured to the House and will be able to take a larger dose.

#### **CALLING ATTENTION TO A MATTER OF URGENT PUBLIC IMPORTANCE**

Proposed strike by Handloom workers of Kerala to protest against the exorbitant increase in the prices of all counts of hank yarn resulting in large scale unemployment in the Handloom Industry.

The Vice-Chairman (Shri R. R. Morarka) in the Chair]

SHRI K. CHATHUNNI MASTER (Kerala): Sir, I call the attention of the Minister of Commerce to the proposed strike by handloom workers of Kerala from June 30, 1980, to protest against the exorbitant increase in the prices of all counts of hank yarns resulting in large scale unemployment in the handloom industry.

It is one of the traditional major industries in Kerala. Over 5 lakh handloom workers of Kerala who are covered under the central trade